

1	2	3
13.	Maharashtra	1156
14.	Manipur	19
15.	Meghalaya	10
16.	Mizoram	17
17.	Nagaland	8
18.	Orissa	231
19.	Punjab	282
20.	Rajasthan	155
21.	Sikkim	7
22.	Tamil Nadu	700
23.	Tripura	2
24.	Uttar Pradesh	810
25.	West Bengal	39
Union Territories		
1.	Andaman & Nicobar	6
2.	Chandigarh	16
3.	Dadra & Nagar Haveli	4
4.	Daman & Diu	2
5.	Delhi	38
6.	Lakshadweep	
7.	Pondicherry	12
Total :		6476

[English]

Development of Cantonment

3903. SHRI PRAMOD MAHAJAN : Will the Minister of DEFENCE be pleased to state :

(a) whether the schemes under IRDP and Local Areas Development Fund are not applicable for the development of Cantonment areas;

(b) if so, the reasons therefor;

(c) the details of schemes undertaken by the Government for the development of Cantonment areas; and

(d) the details of expenditure incurred on the development of Cantonment areas during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). The nodal agency for implementation of IRDP scheme is the Ministry of Rural Areas & Employment. According to them IRDP scheme is being implemented only for rural areas of the country. It is not implemented in Cantonment areas. Local Areas Development Fund is placed at the discretion of the MP concerned for utilisation within his constituency irrespective of the areas as per the guidelines of the Ministry of Planning and Programme Implementation.

(c) The Cantonment Boards are statutory bodies administered under the provisions of the Cantonments Act 1924. The Cantonment Boards undertake development schemes from within their own resources. The Cantonment Boards who are not in a position to undertake development schemes at their own, the Central Government provide financial assistance by way of special grants-in-aid for the purpose. A Statement showing the details of the schemes approved and financed by the Government for development of Cantonment areas during last five years is attached.

(d) The details of the expenditure incurred on development works in the 62 Cantonments during last three years is indicated below:-

Year	Total expenditure on development works including special Grants-in-aid (in Rupees)	Special Grant
1993-94	6,30,85,258.00	92,00,000.00
1994-95	7,29,08,407.00	2,64,455.00
1995-96	10,14,77,491.00	1,64,45,400.00

STATEMENT

Details of the schemes approved and financed by the Government for development of Cantonment areas during last 5 years

Name of the Scheme/works	1991-92	1992-93	1993-94 (Rs. in lakhs)	1994-95	1995-96
1. Water supply	50.00	2.10	90.00	2.64	8.50
2. Conversion of Dry type latrines into water borne.	-	15.00	-	-	132.27
3. Repairs to Roads	7.92	4.00	2.00	-	16.47
4. Repairs to Buildings	3.90	6.42	-	-	-
5. Misc. developments	2.18	2.30	-	-	7.21
Total	64.00	29.82	92.00	2.64	164.45

[Translation]

Health Care

3904. SHRI KACHARU BHAU RAUT :
SHRI KESHAB MAHANTA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the per capita expenditure incurred on medicines in rural areas of Maharashtra and Assam;

(b) whether there is any proposal to increase the present limit;

(c) if so, the details thereof; and

(d) the total expenditure borne by the Government as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) The medicines at Primary Health Centres and Community Health Centres are supplied by the State Governments. The Central Government provides financial assistance of Rs. 2,000/- per annum to the State Governments for medicines for one Sub-centre, which caters to the needs of about 5,000 population in plain areas and 3,000 in tribal/hilly areas.

(b) No, Sir.

(c) The question does not arise.

(d) Financial assistance is being provided for 97,557 Sub-centres by the Central Govt. in the whole of country.

[English]

Meeting of CM with PM on Narmada

3905. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a meeting with the Chief Minister was convened by the Prime Minister on Narmada issue;

(b) if so, the discussion held and decision taken thereatter; and

(c) the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). Yes, Sir. A meeting of the Chief Ministers of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan was convened by the Prime Minister on 15.7.1996 and 16.7.1996 in New Delhi to discuss the issue of the height of Sardar Sarovar Dam. During the meeting the following was agreed to :

"Construction of Sardar Sarovar Dam may proceed as planned, limiting the Full Reservoir level to 132.68 metres (436 feet) in the first instance. Thereafter the data for actual flow of water in the dam will be observed for a